

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).11023/2024

(Arising out of impugned final judgment and order dated 05-08-2024 in BA No.2285/2024 passed by the High Court Of Delhi At New Delhi)

ARVIND KEJRIWAL

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION

Respondent(s)

(IA No. 180414/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

SLP(Crl) No. 10991/2024 (II-C)

(IA No.180146/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.180147/2024 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 05-09-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. N. Hariharan, Sr. Adv.
Mr. Vikram Chaudhary, Sr. Adv.
Mr. Narendra Hooda, Sr. Adv.
Mr. Vivek Jain, AOR
Mr. Mohd. Irshad, Adv.
Mr. Rajat Bhardwaj, Adv.
Mr. Karan Sharma, Adv.
Mr. Suchitra Kumbhat, Adv.
Mr. Amit Bhandari, Adv.
Mr. Sadiq Noor, Adv.
Mr. Rajat Jain, Adv.
Mr. Mohit Siwach, Adv.
Mr. Kaustubh Khanna, Adv.
Mr. Shailesh, Adv.
Mr. Rishikesh, Adv.
Mr. Indresh Upadhyay, Adv.
Ms. Arveen, Adv.
Ms. Muskaan Khurrana, Adv.

For Respondent(s) Mr. Suryaprakash V. Raju, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Zoheb Hussain, Adv.

Mr. Annam Venkatesh, Adv.
Mr. Vivek Gurnani, Adv.
Mr. Samrat Goswami, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Arguments heard.
2. Order reserved.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)
COURT MASTER (NSH)